

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2743 of 2020**

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Sunita Singh ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Satish Kumar, Advocate  
For the State : Mr. Bishambhar Shastri, A.P.P.  
For the Informant : Mr. Aashish Kumar, Advocate  
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02/11.09.2020 Heard Mr. Satish Kumar, learned counsel for the petitioner and Mr. Bishambhar Shastri, learned A.P.P. for the State assisted by Mr. Aashish Kumar, learned counsel appearing for the informant.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as she is apprehending her arrest in connection with Chakulia P.S. Case No. 56 of 2019.

The marriage of the informant was solemnized with Karan Singh on 23.11.2015. It has been alleged that after three months she was subjected to torture. Her father had come and handed over Rs. 2,00,000/- to the accused persons but thereafter also she was intermittently tortured. It has also been alleged that a fresh demand of Rs. 8,00,000/- was also made for purchasing a car and on failure she was assaulted and was left at her parents house.

Learned counsel for the petitioner submits that the petitioner is the mother-in-law of the informant and the allegations are general and omnibus in nature.

It appears that the specific allegation of demand and assault is made against the husband as well as the present petitioner. The informant has also submitted the injury report in support of the allegations of assault.

On consideration of the aforesaid facts, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application accordingly stands rejected.

**(R. Mukhopadhyay, J.)**